## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 186/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

Name of the Company:

Neelam Vishal Matadar

V/s.

Anil Tradecom Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Maunish T. Purha lawyer Peritioner M.T. Parmare

2. SHRIRAJ KHAMBETE Adv Resp Mering

with RAHEEL PATEL

for NANAVATI ASSOCIATES

Rahed.

## <u>ORDER</u>

Learned Advocate Mr. Maunish Pathak present for Operational Creditor/Petitioner. Learned Advocate Mr. Shriraj Khambete i/b.Nanavati Associates present for Respondent.

Respondent made Rectification in cause title.

Learned Counsel appearing for respondent reported no objections.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent.

Order reserved.

Abusar

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL